

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF REDTOPAZ REAL ESTATE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Redtopaz Real Estate Private Limited</b>
2.	Date of incorporation of corporate debtor	24/03/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi and Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2006PTC147961
5.	Address of the registered office and principal office (if any) of corporate debtor	Khasra No. 300, Gopi Ram Building, Sultanpur Village, New Delhi - 110030
6.	Insolvency commencement date in respect of corporate debtor	23.08.2019 ( <i>Order received on 28.08.2019</i> )
7.	Estimated date of closure of insolvency resolution process	19 <sup>th</sup> February, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>CS Vekas Kumar Garg</b> Regn. No. - IBBI/IPA-002/IP-N00738/2018-2019/12291
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-4 B First Floor Ramprastha, Near Raghunath Temple Ghaziabad, Uttar Pradesh 201011, Ghaziabad, E-mail: <a href="mailto:vikasgarg_k@rediffmail.com">vikasgarg_k@rediffmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1/17 1B First Floor, Paras Chamber, Lalita Park, Laxmi Nagar, Delhi – 110092, E-mail: <a href="mailto:irp.redtopaz@gmail.com">irp.redtopaz@gmail.com</a>
11.	Last date for submission of claims	11 <sup>th</sup> September, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees whose dues are outstanding towards the Corporate Debtor as a Financial Creditor on CIRP commencement date i.e. 23 <sup>rd</sup> August, 2019
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<ol style="list-style-type: none"> <li>1. <b>Mr. Alok Kumar Kuchhal</b> IBBI Registration No. IBBI/IPA-002/IP-N00114/2017-18/10284</li> <li>2. <b>Mr. Jitender Arora</b> IBBI Registration No. IBBI/IPA-002/IP-N00305/2017-18/10863</li> <li>3. <b>Mr. Rajendra Kumar Joshi</b> IBBI Registration No. IBBI/IPA-002/IP-N00745/2019-2020/12513</li> </ol>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink; <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address : at the address given at Sr. No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Redtopaz Real Estate Private Limited on 23<sup>rd</sup> August, 2019.

The creditors of Redtopaz Real Estate Private Limited are hereby called upon to submit their claims with proof on or before 11th September, 2019 to the interim resolution professional at the address mentioned against entry No.10.

**The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.**

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Real Estate Buyers as per Sr. No. 12] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

  
**CS Vejas Kumar Garg**  
Interim Resolution Professional

Date: 31<sup>st</sup> August, 2019  
Place: Ghaziabad